

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
J-MARKS EXIM (INDIA) PVT LTD

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	J-MARKS EXIM (INDIA) PVT LTD
2.	Date of incorporation of Corporate Debtor	March 14 th , 2007
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U51311MH2007PTC168736
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: 58 & 59, 1 st Floor, Nakshatra Cine Shoppe, Ranade Road, Dadar West, Mumbai 400028
6.	Insolvency commencement date in respect of Corporate Debtor	Date of Order: May 26, 2020 Date of downloading of Order from NCLT website: June 05, 2020
7.	Estimated date of closure of insolvency resolution process	November 22, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MUKESH VERMA IBBI/IPA-001/IP-P01665/2019-2020/12522
9.	Address and e-mail of the interim Resolution Professional, as registered with the Board	Address: C 112, Manish Rose CHS, Building no 29, Manish Nagar, Andheri West, Mumbai 400053 Email: ip.mukeshverma@gmail.com
10.	Address and e-mail to be used for correspondence with the interim Resolution Professional	Address: C 112, Manish Rose CHS, Building no 29, Manish Nagar, Andheri West, Mumbai 400053 Email: cirp.jmarks@gmail.com
11.	Last date for submission of claims	June 19, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **J-Marks Exim (India) Private Limited** on May 26, 2020.



The creditors of **J-Marks Exim (India) Private Limited**, are hereby called upon to submit their claims with proof on or before June 19, 2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (na) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: June 8, 2020
Place: **Mumbai**

Name and Signature of Interim Resolution Professional:



Mukesh Verma

IBBI/IPA-001/IP-P01665/2019-2020/12522